

UGC in the current financial year to enable it to meet the essential requirements of these institutions. UGC has since informed the Central Universities, Deemed Universities and Delhi Colleges that, in the current financial year, they would be provided 7.5% more grants for the salary component and 5% more for non-salary component over and above the non-plan grants sanctioned to them in 1991-92. However, grants for meeting the pensionary liabilities would be provided on actual basis.

Kendriya and Navodaya Vidyalaya in Haryana

869. SHRI MOHINDER SINGH LATHER : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) what is the district-wise number of Central Schools and Navodaya Vidyalayas opened in Haryana from 1st January, 1990 till date together with the details of such schools proposed to be opened during the current financial year; and

(b) what are the names of the places in Haryana wherefrom demand to open new Central Schools and Navodaya Vidyalayas have been made ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b) After 1st January, 1990 two Navodaya Vidyalayas, one each in the district of Kurukshetra and Rewari, and one Kendriya Vidyalaya in Haryana, were started.

Requests have been received for Navodaya Vidyalayas in Ambala, Karnal and Gurgaon districts from the Government of Haryana and Kendriya Vidyalayas at Kharak Kalan, Mohamadpur and CCI Charkhi Dadri in Haryana. However, due to financial constraints there is no proposal to open more Kendriya Vidyalayas and Navodaya Vidyalayas in the State of Haryana during the current financial year.

Protection of Mahabodhi Temple

870. SHRI P. UPENDRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Mahabodhi Temple in Bodhgaya has been repaired some time ago;

(b) if so, whether the carvings on the stone temple have been damaged by cement coating; and

(c) what steps Government have taken to protect this historical monument ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c) The temple is under the State Government. The work of repairs/renovations carried out by the Bodhgaya Temple Advisory Committee affecting the ancient features was brought to the notice of the said Committee.

Enquiry against Principals of Kendriya Vidyalayas

871. PROF. SAURIN BHATTACHARYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that in many preliminary enquiries ordered by Kendriya Vidyalaya Sangathan during the current academic session against Principals of Kendriya Vidyalayas, prima facie cases have been established;

(b) if so, the details of such Principals and the charges established against them; and

(c) what are the details of action taken or initiated in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c) Yes, Sir. The details are given in the Statement.

Statement***Enquiry against Principals of Kendriya Vidyalayas***

Sl. No.	Name of the Principal	Prima facie charge established after preliminary inquiry during current academic session	Action taken/initiated
1	2	3	4
1.	Shri C. P. Singh Principal (u/s) K.V., Babina Cantt.	Exhibiting immoral behaviour with a lady teacher and a student	Chargesheeted
2.	Shri P. C. Jain Principal, KV No. 1, AFS Agra	Misutilising the permission granted to him for joining M. Ed. courses	-Do-
3.	Shri R. C. Roy formerly Principal, KV, Lawrence Road, New Delhi	Financial irregularities in playground levelling for national meet	Censured
4.	Shri R. Kumar Principal, KV, Janakpuri, New Delhi	-Do-	-Do-
5.	Shri N. N. Mishra Principal, KV, Andrewsganj, New Delhi	-Do-	-Do-
6.	Shri I. D. Mishra Principal, KV, CRPF, Nagpur	Financial impropriety	Chargesheeted
7.	Shri A. Kamashastri Principal, KV, RDSO, Lucknow	Financial irregularities	Warning issued
8.	Shri S. P. Singh formerly Principal, KV, Hubli (now at Binaguri)	Financial irregularities	Chargesheeted
9.	Dr. N. N. Mishra Principal, KV, Namrup (now at KV, Bamrauli)	Irregular appointment of Lab Attendant	Chargesheeted
10.	Shri M. B. Singh Principal, KV, Suratgarh	Violation of academic rules	Chargesheeted
11.	Shri S.K.Y. Jha Principal, KV, Vasco-De-Gama.	Irregular appointment and bribe case.	Referred to C.V.C.
12.	Shri N. C. Giri Principal, KV, Meghahatuburu.	Irregularities in admission	Disciplinary authority has decided to chargesheet the Principal.
13.	Shri N. C. Jain Principal, KV, Sagar.	Irregular appointment of his daughter	Chargesheeted

1	2	3	4
14. Shri S. S. Sharma Principal, KV, No. 2, Kanpur.	Irregular admission and un- authorised collection.	Disciplinary authority has decided to charge- sheet the Principal.	
15. Shri S. M. Ghouse Principal, KV No. 2, Pondicherry.	Appointment of Group 'D' employees in impersonation and accepting assignment broad.	—Do—	
16. Shri K. D. Trivedi Principal, KV No. 1, Salt Lake, Calcutta	Irregularities in making admissions	Referred to C.V.C.	
17. Shri G. Rama Principal, KV, Mugalsarai.	Irregularities in appointment/ admissions.	Disciplinary authority has decided to charge- sheet the Principal.	
18. Shri K. K. Dixit Principal, KV, Ranikhet.	Financial/admission irregularities/ harassment to lady teacher.	—Do—	

Claim of Existence of Saryu River in Afghanistan

872. SHRI CHIMANBHAI MEHTA :
SHRI SARADA MOHANTY :
SHRIMATI MIRA DAS :
SHRI MOHD. KHALEELUR RE-
MAN :

Will the Minister of HUMAN RESOU-
RCE DEVELOPMENT be pleased to state :

(a) whether Government's attention has been drawn to the news item which appeared in "The Times of India" of the 20th October, 1992 regarding a claim that Saryu River existed in Afghanistan as 'Horeyu' river in ancient times;

(b) whether it is a fact that another as-trophysicist has announced his conclusions that Ramayana period dates back to Rig-Vedic period and the lands depicted in Ramayana are traceable in Afghanistan; and

(c) if so, what is Government's reaction thereto ?

THE DEPUTY MINISTER IN THE
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (DEPARTMENT OF
EDUCATION AND DEPARTMENT OF
CULTURE) (KUMARI SELJA) : (a)
and (b) Yes, Sir.

(c) The hypotheses proposed by the two scholars are based on a literary exercise and not on archaeological evidence. Besides

no period of Indian archaeology could be termed as Rig Vedic as well as Ramayana period. Nor is it possible to establish such a sequence in archaeological terms.

राज्य भण्डारों की नियंत्रण में प्रमुख खनिज

873 श्री शिवचरण सिंह : क्या खाद्य
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रमुख खनिजों को राज्य सरकारों के नियंत्रण के अधीन लाने की संभावना है, यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं;

(ख) खनिज संबंधी विवादों और अधिकारों के बारे में राजस्थान सरकार द्वारा क्या-क्या मांगें रखी गई हैं; और

(ग) केन्द्रीय सरकार द्वारा उस संबंध में अब तक क्या कार्यवाही की गई है ?

खाद्य संज्ञावरण के राज्य मंत्री (श्री बलराम सिंह यादव) : (क) राज्य सरकारों को पहले ही सभी खनिजों के भूस्वर्ण/खनन पट्टे देने (कुछ मामलों में केन्द्र सरकार को अनुमोदन के अनुसार) और इस प्रकार के पट्टेधारियों से डेडरॉट/रायल्टी वसूल करने और अपने पास रखने के अधिकार दे दिए गए हैं।

(ख) केन्द्र सरकार ने खान और खनिज (विनियमन और विकास) अधिनियम, 1957 में संशोधन करने के बारे में राज्य सरकारों से कुछ सुझाव मांगे थे, उसके उत्तर